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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 15th day of October 1996.

Original Application no. 138 of 1996.

Hon'ble Mr. S. Dayal, Member-A.

Khuman Prasad, S/o Late Sri Gannoo Prasad, R/o 447,
Pathoria, Near Home Guard Training Centre, Gwalior
Road, Jhansi.

... Applicant.

C/A Sri R.K. Nigam.

Versus

1. Union of India through Secretary Railway Board,
New Delhi.
2. General Manager, Central Railway, Bombay VT.
3. Divisional Railway Manager, Central Railway, Jhansi.

.... Respondents.

C/R ...

ORDER

Hon'ble Mr. S. Dayal, Member-A.

Sri S. Srivastava proxy counsel for Sri R.K.
Nigam learned counsel for the applicant. The matter is
listed today for admission. The applicant had come here
seeking the relief of direction to the respondents to
issue an appointment order of class III cadre as Commer-
cial Clerk.

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2. The case presented by the applicant is that the respondents had some time in the past has decided to recomend his name for Group 'C' post. They have only in 1995 given the final reply to him that he would be given group 'C' post when his ~~turn~~ comes.

3. The applicant himself has mentioned that he was appointed as far back as in 1977 on a Group 'D' post. He had accepted the post on that time and he had on that post ever since. It is not the case of the applicant that some body junior to him had been promoted on Group 'C' post. No right accrues to him under circumstances for claiming Group 'C' post at present. The application is, therefore, dismissed as having no merit.

4. There shall be no order as to costs.


Member-A

/pc/